

SLP(C)No. 2461 OF 1999

ITEM No.1

Court No.10

SECTION XIIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.2461/1999

(From the judgement and order dated 10/11/1998 in OSA 20/96  
of The HIGH COURT OF A.P AT HYDERABAD)

N.S.S.NARAYANA SARMA & ORS

Petitioner (s)

VERSUS

M/S.GOLDSTONE EXPORTS P.LTD.& ORS

Respondent (s)

( With Office Report )  
With

SLP(C)No.2503-2504/1999 (With prayer for  
interim relief and office report) and ,SLP(C)No.2523-2525/1999  
(With appln. for substitution and c/delay in filing substitution  
appln. and impleading party and bringing Lrs. on record and with  
prayer for interim relief and office report)

Date : 25/09/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr. PP Rao,Sr.Adv.  
Mr. S. Muralidhar,Adv.  
Mr. B. Nalin Kumar, Adv.  
Mr.S. Vallinayagam, Adv.

For Respondent (s)  
Nos. 1-7, 9-18 Mr. C. Sitaramaiah, Sr.Adv.  
in SLP(C) Nos. Mr. M.K. Garg,Adv.  
2503-04/99

for RR.1-7, 9-16 Mr. RF Nariman, Sr.Adv.  
and 18 in SLP(C) Mr. MK Garg, Adv.  
No. 2461/99

for RR.1 to 2 in Mr. Amn Lekhi, adv.  
SLP(C)2523/99, Mr. MK Garg, Adv.  
for RR. 9-18 in  
SLP(C)2524/99 and  
for RR.1-7, 9-18  
in SLP(C) 2525/99

Ms. Anjani Aiyagari, Adv.

Mr. Guntur Prabhakar, Adv.  
Ms. Neeru Vaid, Adv.

in SLP(C)Nos.  
2523-2525/99

Mr. C. Seetharamaiah Sr.Adv.  
Mr. K. Ram Kumar, Adv.  
Mr. B. Sridhar, Adv.  
Mr. A.K. Narasimha Rao, Adv.

Mr. Anis Ahmed Khan, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....J  
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Delay in filing substitution application is condoned.  
Substitution application is allowed. The legal heirs proposed  
to be substituted are represented by counsel. No further  
notice is necessary.

Impleadment application is rejected.

Mr. PP Rao, Sr.Adv. commenced his arguments at 10.45  
a.m. and argued till 12.45 p.m. Thereafter, Mr.  
Seetharamaiah, Sr.Adv. addressed the Court and argued till  
3.15 p.m. Then, Mr. RF Nariman, Sr.Adv. argued for some  
time. Hearing concluded. Order reserved.

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(Meena Sarin)  
AR Cum PS

(S. Malkani)  
Court Master